

2016
HIGH COURT AT CALCUTTA
APPELLATE SIDE

No.5198 – A

Dated, Calcutta, The 01th December, 2016

From : Shri Subhasis Dasgupta.
Registrar (Judicial Service),
High Court, Appellate Side,
Calcutta.

To : 1)The District Judge of all the Disticts,
Including Andaman & Nicobar Island,
2)The Chief Judge, City Civil Court, Calcutta,
3)The Chief Judge, City Sessions Court, Calcutta,
4)The Chief Judge, Presidency Small Causes Court, Calcutta,
5)The Secretary, Govt. of West Bengal, Judicial Department.

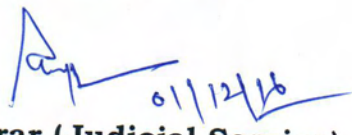
Sub: Filling up the Post of Registrar (Law) in the National Human Rights Commission, New Delhi on Deputation/Transfer/Short Term Contracts/ Re-employment basis.

Sir,

With reference to the caption mentioned above, I am directed to inform you that Vacancy Notification being No. **A-12014/19/2016-Estt.12948 dated 08th November, 2016** received from National Human Rights Commission, New Delhi is being uploaded in the website of the Hon'ble Court for information of the Judicial Officers fulfilling the requisite eligibility criteria to apply, as mentioned therein, for the **Post of Registrar (Law)**.

In doing so, I am directed to request you to take a note of the said Vacancy Notification and intimate the eligible officers of your Judgeship to visit the Court's website and to forward the filled in application (to be downloaded from the National Human Rights Commission website www.nhrc.nic.in) of the willing eligible officers so as to reach the Hon'ble Court by **08th December, 2016** for the purpose of onward transmission of the same to the appropriate authority before the last date fixed.

Yours faithfully,


Registrar (Judicial Service)

New Delhi: 8th November, 2016

To

The Registrar,
Calcutta High Court,
Kolkata, 700001

Sub:- Vacancy notification for the post of Registrar (Law) in the National Human Rights Commission.

Sir,

I am directed to say that one post of Registrar (Law) in the Pay Matrix 15 (Pre-revised pay band in the HAG Scale of Rs.67000-79000) is to be filled up on transfer on deputation/transfer failing which by short term contract or re-employment basis from among officers possessing the under-mentioned eligibility criteria:-

Transfer on deputation/transfer basis

"Indian Legal Service Officers holding analogous posts under the Central Government

OR

Officers holding analogous post under the Central Govt./Supreme Court/High Court and possessing experience as Registrar of higher judiciary or any other post involving interpretation/application of statutes

OR

Officers drawing pay in Pay Matrix 14 (Pre-revised scale in the Pay Band of Rs.37400-67000 + Grade Pay Rs.10000/-) with a regular service of 3 years in the grade in the Central Govt./Supreme Court/High Court and possessing experience as Registrar of higher judiciary or any other post involving interpretation application of statutes.

- | | | |
|--------------------------|---|--|
| Essential Qualifications | - | Degree in Law |
| Desirable Qualification | - | (i) Post Graduate Degree in Law from a recognized University or equivalent |
| | | (ii) Research experience in one of the following fields:- |
| | | (a) Constitutional Law and its Theory |
| | | (b) Human Rights Jurisprudence |

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Ad. Regr. (JS)

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Short term contract or re-employment basis

Persons who have held an analogous post under the Central Govt./Supreme Court/High Court and possessing experience as Registrar of a higher judiciary or of any post involving interpretation/application of statutes. The period of short term contract/re-employment shall not exceed three years.

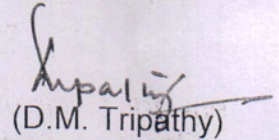
A copy of the vacancy notification published in the website of the Commission/Newspaper/Employment News along with prescribed application form is enclosed.

It is requested that the vacancy notification may kindly be circulated among the eligible officers of your esteemed organization. The Application Form can also be downloaded from Commission's website www.nhrc.nic.in

The last date for receipt of applications through proper channel in the Commission is **10th December, 2016.**

Encl: Vacancy notification with
Application form

Yours faithfully,


(D.M. Tripathy)

Under Secretary (GA/Estt.)

File No. A-12014/01/2016-Estt
NATIONAL HUMAN RIGHTS COMMISSION
Manav Adhikar Bhawan, 'C' Block, GPO Complex,
INA, New Delhi - 110023

Dated:- 7th November, 2016

Applications are invited from candidates fulfilling the eligibility conditions as mentioned below for appointment to **One post of Registrar (Law) in Pay Matrix 15 (pre-revised pay band in the HAG Scale of Rs.67000-79000)** in the National Human Rights Commission on transfer on deputation/transfer failing which by short term contract or re-employment basis:-

Eligibility Criteria	
<u>By transfer on deputation/transfer</u>	
(i)	Indian Legal Service Officers holding analogous posts under the Central Government OR
(ii)	(ii) Officers holding analogous post under the Central Govt./Supreme Court/High Court and possessing experience as Registrar or higher judiciary or any other post involving interpretation/application of statutes OR
(iii)	Officers drawing pay in Pay Matrix 14 (Pre-revised scale in the Pay Band of Rs.37400-67000 + Grade Pay Rs.10000/-) with a regular service of 3 years in the grade in the Central Govt./Supreme Court/High Court and possessing experience as Registrar or higher judiciary or any other post involving interpretation application of statutes.
<u>Essential Qualifications</u>	
Degree in Law	
<u>Desirable Qualifications</u>	
(i)	Post Graduate Degree in Law from a recognized University or equivalent
(ii)	Research experience in one of the following fields:
(a)	Constitutional Law and its Theory
(b)	Human Rights Jurisprudence
<u>By Short Term Contract / re-employment</u>	
Persons who have held an analogous post under the Central Govt./Supreme Court/High Court and possessing experience as Registrar of a higher judiciary or of any post involving interpretation/application of statutes.	
The period of Short term contract / re-employment shall not exceed three years.	

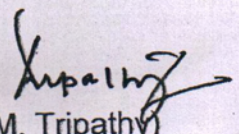
2. The Commission is an Autonomous Body and is an eligible office for allotment of Govt. accommodation for the entitled categories from General Pool as per the extent rules. Serving Officers coming on deputation will be eligible.

3. The applications of the eligible candidates on deputation basis who can be spared immediately may be furnished in the prescribed Application Form duly certified by the forwarding authority along with attested photocopies of last 5 years APARs and vigilance/disciplinary clearance. Applications not forwarded through proper channel and not in the prescribed performa shall be summarily rejected.

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4. Applicants for short term contract / re-employment may send their applications as per the prescribed Application Form directly to the undersigned.
5. The Application Form can be downloaded from Commission's website www.nhrc.nic.in
6. The maximum age limit for appointment on deputation on foreign service basis shall be 57 years and for short term contract basis shall be 62 years as on the last date of receipt of application.
7. The last date for receipt of application will be 10th December, 2016.


(D.M. Tripathy)
Under Secretary (GA/Estt)
Ph:- 24663298

**APPLICATION FOR THE POST OF REGISTRAR (LAW) IN THE NATIONAL
HUMAN RIGHTS COMMISSION ON DEPUTATION/SHORT TERM
CONTRACT/RE-EMPLOYMENT BASIS
(strike out whichever is not applicable)**

1. Post applied for

2. Name of the applicant

3. Contacts (a) Mobile
(b) Landline
(c) E-mail

4. Address for correspondence

5. Date of birth

6. Sex

7. Qualifications

Essential: -

Desirable:-

8. Date of entry into Govt. Service
and brief service details

9. Name, address and contact
No. of Office where working
at present.

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Sub

10. Present post held _____
- (a) Date of appointment in the the present post. _____
- (b) Pay Band and Grade Pay/ Pay matrix _____
- (c) Whether the present post is held on deputation _____
- (d) If yes, mention name of parent Office, post held on regular basis and date of appointment thereon. _____
11. Details of experience as Registrar or higher judiciary or any other post involving interpretation/ application of statues. _____
12. (a) Date of retirement from Govt. service _____
(for re-employment/contract basis candidates)
- (b) If so, name of organization, last post held and last pay drawn (including pay matrix/pay band) _____
11. Details of experience as Registrar or higher judiciary or any other post involving interpretation/ application of statues. _____

(no column should be left blank)
(separate sheets may be used wherever necessary)

(Signature of the applicant)
Name and Designation in Block Letters

Continued page 3

Certificate by Parent Office

- (a) Certified that the information furnished by the candidate has been verified from records and found to be correct.
- (b) Certified that copies of last 5 years ACRs duly certified by a Gazetted Officer are attached.
- (c) Certified that no vigilance enquiry is pending or contemplated against the individual and no (major or minor) penalty has been imposed on him/her during the preceding five years.

(Signature of the Officer with Seal)

Name _____

Designation _____

Office _____